

Notification No. S.O. 2(E) in Gazette of India dated the 1st January, 1975.

- (v) Order No. 32 of the Delimitation Commission in respect of the State of Andhra Pradesh, published in Notification No. S.O. 1(E) in Gazette of India dated the 1st January, 1975.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-8993/75].

**RAILWAYS RED TARIFF (1ST AMDT.)
RULES, 1974**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): I beg to lay on the Table a copy of the Railways Red Tariff (First Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 195 in Gazette of India dated the 8th February, 1975, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-8994/75].

**NOTIFICATIONS UNDER COMPANIES ACT,
1956 AND A DRAFT CONSTITUTION**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956:
- (i) The Cost Accounting Records (Infant Milk Foods)

Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated the 27th December, 1974.

- (ii) G.S.R. 50(E) published in Gazette of India dated the 14th February, 1975 containing corrigendum to Notification No. G.S.R. 701(E) dated the 27th December, 1974.

- (2) A copy of the draft notification (Hindi and English versions) proposed to be issued under sub-section (1) of section 620 of the Companies Act, 1956, under sub-section (2) of section 620 of the said Act.

[Placed in Library. See No. LT-8995/75].

12.04 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Yesterday's statement by the Prime Minister on Jammu & Kashmir will be taken up for discussion on Monday, March 3, 1975. The discussion will be on a government motion.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, my motion regarding discussion on Mauruti, which has been admitted by your goodself as in order, may also be taken up next week.

MR. SPEAKER: I do not find any treatment for this gentleman. I have to consult some specialist.